

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00297/2019
This the 26th day of July, 2019**

Hon'ble Ms. Jasmine Ahmed, Member - J

Suraj Yadav aged about 21 years S/o Late Shiv Shanker, R/o Village Bale Purwa, H/o Sisaiya Chak, P/s Ramgaon, District. Bahraich.

..... Applicant
By Advocate: Sri Rajeev Kumar Singh.

VERSUS

1. Union of India, through the Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
2. General Manager Personnel, North Eastern Railway, Gorakhpur.
3. Divisional Railway Manager Personnel, North Eastern Railway, Lucknow.
4. Smt. Sona Devi W/o Late Shiv Shanker R/o Village Bale Purwa, H/o Sisaiya Chak, PS Ramgaon, District Bahraich presently residing at Village Naushahra, P.S Bhinga Kotwali, District – Shrawasti.

..... Respondents
By Advocate: Sri Ashutosh Pathak

O R D E R (ORAL)

Delivered by:

Hon'ble Ms. Jasmine Ahmed, Member - J

It is the contention of the learned counsel for the applicant that the father of the applicant was expired on 08.10.2017. He further states that at that point of time, the applicant was minor as his DoB is 15.04.1998. After being major, the applicant has preferred representation for grant of compassionate appointment to him. He also contends that the step mother of the applicant objected to it but afterwards they both have compromised and in this regard drew my attention to page 17-18 which is letter of compromise wherein it is seen that step mother (Sona Devi) has no objection if the compassionate appointment is granted to the applicant.

2. In this regard, counsel for the applicant states that applicant has given representation to the respondents (nil date) and states that at this stage he will be happy and satisfied if a direction be given by this Tribunal to decide the pending representation of the applicant (nil date) in a time bound manner. Applicant's counsel could not show the mode of service of letter on the respondents.

3. In view of above, applicant is directed to prefer a fresh representation within 15 days from the date of receipt of this order alongwith all the required documents to the respondents and thereafter receiving fresh representation alongwith necessary documents, respondents are directed to decide the representation of the applicant by passing a detailed and reasoned order under intimation to the applicant within two months from the date of receipt of his representation. It is made clear that nothing has been commented on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Jasmine Ahmed)
Member (J)

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